Suppl. Cause List No. 1 Sr. No. 09

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

Bail App No. 68/2020 CrlM Nos. 398/2020 & 399/2020

Abdul Qayoom

...Applicant

Through:-Mr. Sheikh Faraz Iqbal, Advocate.

v/s

Union Territory of J&K

...Non-applicant

Through: - Mr. F. A. Natnoo, AAG

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Issue notice.

Mr. F. A. Natnoo, learned Additional Advocate General accepts notice on behalf of the respondent.

During the course of submission, learned counsel for the applicant has submitted that the anticipatory bail may be granted in favour of the applicant for certain period in FIR No. 53/2020 registered with Police Station, Bhaderwah, District Doda for offence under Sections 452/323 IPC so that in the meantime he can approach the competent court of law for bail.

Mr. Natnoo appearing on behalf of the respondent has no objection if the application is disposed of finally while granting the prayer of learned counsel for the applicant.

The Court finds no impediment in granting prayer of the applicant keeping in view the offences in which the FIR has been registered against the applicant.

It is, accordingly, directed that in the event of arrest of the applicant in the aforesaid FIR, he shall be released on bail subject to furnishing of bail bond and surety bond to the tune of Rs. 20,000/- each to the satisfaction of the I/O of the case. The applicant is directed to join the

investigation within a period of three days and shall not tamper with the evidence in any manner.

The order shall remain in force for a period of one month from the date of passing of this order. In the meantime, the applicant shall be at liberty to seek any other remedy which he may have in the aforesaid FIR.

The application is, accordingly, disposed of.

(PUNEET GUPTA)
JUDGE

Jammu 02.06.2020 Pawan Chopra

Whether the order is speaking? Yes/No Whether the order is reportable? Yes/No

